

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,  
KOLKATA  
REGIONAL BENCH – COURT NO.1**

**ST/Misc. Application No. 77259 of 2019  
And  
Service Tax Appeal No. 76441 of 2017**

Arising out of Order-in-Appeal No. 914/Pat./S.Tax/Appeal/2016-17 dated 31.03.2017 passed by the Commissioner of Central Excise & Service Tax, Patna.

**Commissioner of Central Excise & Service Tax, Patna**

2<sup>nd</sup> Floor, Annexe C. R. Building,  
B.C. Patel Path, Patna-800001.

ë **Appellant (s)**

*VERSUS*

**M/s. New Laxmi Agency,**

(Proprietor: Suboth Kumar Jawaharlal  
Road, Dist-Muzaffarpur-842001.

.. **Respondent (s)**

**APPEARANCE :**

Shri A. K. Biswas, Suptd. A. R. for the Appellant  
None, for the Respondent

**CORAM:**

**HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)**

**HON'BLE MR. P. VENKATA SUBBA RAO MEMBER (TECHNICAL)**

**ORDER NO.....MO/77586.2019 & FO/A/76690/2019**

Date of Hearing: 29.11.2019

Date of Decision: 29.11.2019

**PER BENCH :**

The present Miscellaneous Application has been filed by the Appellant for withdrawal of their appeal before the Tribunal.

2. Shri A. K. Biswas, A. R. appeared on behalf of the Revenue.  
None appeared on behalf of the Respondent assessee.

4. On Perusal of records, we find that the amount involved in the present case is below the monetary limit of Rs. 20 lakhs which has been notified vide Board's Instruction being F. No.

**S. Tax Appeal No. 76441 of 2017**

390/Misc./116/2017-JC dated 11.07.2018. Accordingly, the appeal is dismissed under litigationn policy. Misc. Application also gets disposed off.

(Dictated and pronounced in the open court.)

**(P. K. Choudhary)**  
**Member (Judicial)**

**(P. Venkata Subba Rao)**  
**Member (Technical)**

T. K.